

**THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Interlocutory Application No.4018/2019**  
**Un-numbered Company Appeal (AT) (Insolvency) No. \_\_\_/2019**  
**(F.No.22.11.2019/NCLAT/UR/1668)**

**In the matter of:**

Ashish Kumar S/o Rajendra Kumar Jain .... Appellant

Versus

Vinod Kumar Kambavat, Resolution Professional  
for M/s R.K. Jain Construction India Pvt. Ltd. .... Respondent

Appearance: Ms. Sangeeta Mishra, Advocate for the Appellant.

**06.12.2019**

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 22.11.2019 and the Office after scrutiny of the Memo of Appeal on 25.11.2019, intimated the defects and returned the Memo of Appeal to the Appellant on the same day. The Appellant re-filed the Memo of Appeal on 04.12.2019. It is stated in the Interlocutory Application (IA) that due to voluminous documents, some pages were not placed properly, which took some time and as the Appellant resides in other state i.e. at Raipur the translated copy of various communications could not be received on time. Hence, there is delay of two days in re-filing the Memo of Appeal, so, the same may be condoned.

3. Heard learned Counsel appearing for the Appellant and perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

5. List the case before the Hon'ble Bench under the heading 'for admission' on 09.12.2019.

6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)  
Registrar